

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(C) No. 1503 of 2020**

.....

Arpit Khatri

..... **Petitioner**

**Versus**

Indian Institute of Technology (Indian School of Mines), Dhanbad & Ors.

..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Saurabh Shekhar, Advocate

For the Respondents : Mr. Anoop Kr. Mehta, Advocate

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**05/Dated:20/07/2020:**

Heard, Mr. Saurabh Shekhar, learned counsel for the petitioner and Mr. Anoop Kr. Mehta, learned counsel for the respondent-Institute.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Saurabh Shekhar, learned counsel for the petitioner submits that the respondent-Institute is going to take examination of Summer End Semester w.e.f. 7<sup>th</sup> September, 2020. He further submits that the petitioner is ready to participate in all the examinations for passing Analog Electronics.

Mr. Anoop Kr. Mehta, learned counsel for the respondent-Institute fairly submits that he has received further instruction which has not been brought on record. He will take instruction with regard to submission of the petitioner for taking summer semester examination w.e.f. 7<sup>th</sup> September, 2020.

The apprehension of the petitioner is that he will be loser if

he will not pass the summer semester examination in view of the fact that in the final semester, the company used to visit the campus for recruitment of the student.

Mr. Anoop Kr. Mehta, learned counsel for the respondent-Institute submits that he will file affidavit within 10 days.

Post the matter on 06.08.2020.

**(Sanjay Kumar Dwivedi, J.)**